

Government custody, during the last three years:

(b) the number of claims filed by the parties concerned; and

(c) the steps Government have taken to settle those claims?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA) : (a) During the years 1985-86, 1986-87 and 1987-88 the number of cases in which the property seized is lost or stolen in Government custody with Customs is 2, 1 and 9 respectively.

There is no case reported during the last three years i.e. 1985-86, 1986-87 and 1987-88, where property seized by Central Excise or Income-Tax department during search has been lost, misappropriated or stolen.

(b) No claim has been filed.

(c) Does not arise in view of reply to (b) above.

Plan for Export of Plastic

*313. SHRI S.B.SIDNAL : Will the Minister of COMMERCE be pleased to state:

(a) whether Government have formulated a plan for exporting plastic during the current financial year; and

(b) if so, the main features of the plan and the foreign exchange likely to be earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI) : (a) The Plastic & Linoleum Export Promotion Council (PLEXCONCIL) has formulated a plan for increasing exports of plastic products.

(b) The Plan envisages increased exports of selected plastic products including Polyester films, Plastic HDPE Woven sacks, Plastic moulded and extruded goods and linoleum floor covering, etc. The foreign exchange expected to be earned during 1988-89 is Rs. 130 crores.

Recommendations of committee of Bankers Regarding Sanctioning of Loans

*314. DR. SUDHIR ROY : Will the Minister of FINANCE be pleased to state:

(a) the recommendations of the Committee of bankers so far as sanction of loans is concerned; and

(b) the number of recommendations accepted?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b). The Hon'ble Member is presumably referring to the Committee set up by the Reserve Bank of India to examine the single window concept for lending by banks which are members of consortium. The main recommendations of the Committee relating to sanction of loans are as follows:

i) The lead bank should convene consortium meeting within 15 days of the receipt of appraisal note from the member banks with sufficient notice to each member.

ii) The consortium meeting should be attended by senior level executives so that in-principle commitment regarding the sharing pattern could be conveyed by member banks in the consortium meeting itself. In the case of new